

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 06
(IB)-427(PB)/2019

IN THE MATTER OF:

Bharat Gupta

.... Applicant/petitioner

v.

Goldstar Impex Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 02.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP/Applicant

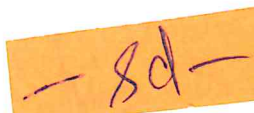
Mr. Vaibhav Mahajan & Ms. Harshita Aggarwal,
Advs.

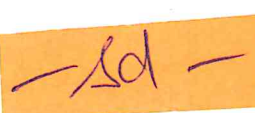
Mr. Chander Kumar Jain

ORDER

The urgent hearing application (IA-3444/2020) is hereby allowed. As to the withdrawal application (IA-1282/2020) filed under Section 12A of Insolvency & Bankruptcy Code, the same being in compliance with the procedure laid under IBC, Company Petition-(IB)-427(PB)/2019 is hereby dismissed as withdrawn.

IA-1282/2020 is allowed.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)